

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-02-2024 AT 02:30 PM**

**IA (IBC) 1168/2022, IA(IBC) 1992/2023, IA(IBC) 158, 159, 160, 161, 162,
163 & 220/2024 in Company Petition IB/229/2021
u/s. 9 of IBC, 2016**

IN THE MATTER OF:

Sunland Alloys

...Operational Creditor

VS

Castall Technologies Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. ASHISH VERMA, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 220/2024

Mr. Madasa Kumar, Liquidator present physically. This is an application to take on record the 4th progress report. Report taken on record. Accordingly, **this application is allowed and disposed of.**

**IA(IBC) 158/2024, IA(IBC) 159/2024, IA(IBC) 160/2024, IA(IBC) 161/2024,
IA(IBC) 162/2024 & IA(IBC) 163/2024**

Learned Counsel Smt Madhavi Latha, for applicant and Mr. Madasa Kumar, Liquidator present physically. Proof of service filed as per the same respondent is served. Learned counsel Mr. Y. Suryanarayana, for respondent/liquidator who is present physically filed Vakalat for the respondent. At request for filing counter 10 days' time is granted, since it is represented that the GST authorities are demanding payment which is payable in the following month, upon production of the GST return before the liquidator, the liquidator shall release the said amount enabling the payment of to the GST authorities. This order is without prejudice to the contention of the liquidator that, in the event the invoices after investigation are found to be fake the petitioner shall held responsible to the same,

including to repay the same. Recording the same we grant 10 days' time for filing counter. Matter adjourned to 19.02.2024.

IA(IBC) 1992/2023

Learned Counsel Mr. P Ramesh Babu, for applicant present physically. Counter filed. For hearing, matter adjourned to 19.02.2024.

IA(IBC) 1168/2022

Learned Counsel Mr. P Ramesh Babu, for Respondent Nos. 1,4 and 8 present physically. It is represented that the counters filed but the same is not reflecting in the e-portal. Hence for filing counter, matter adjourned to 19.02.2024.

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Sd/-

MEMBER (T)

Sd/-

MEMBER (J)